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Title : Need to implement Special Component Plan and Tribal Sub Plan Schemes meant for SCs and STs in their present format.

DR. MANDA JAGANNATH (NAGARKURNOOL): The Planning Commission of India has appointed a Task Force to study the Implementation of Special Component Plan (SCP) and Tribal Sub Plan (TSP) and give recommendations. Subsequently, the Task Force submitted its report on 25<sup>th</sup> November, 2010.

The following recommendations have been made, grouping the 68 Ministries/Departments into four categories:-

- (i) No obligations of certain ministries to implement the Plans;
- (ii) Earmarking less than 15% for SCs and 7.5% for STs; and
- (iii) Earmarking outlays between 15%-16.2% for SCs and 7.5% for

STs.

If the above recommendations are implemented-

- (i) 40-43 ministries/departments will be exempted from making any efforts for the development of SCs and STs;
- (ii) Responsibilities of 10 ministries/departments will be lessened;
- (iii) Only 9 ministries/departments will continue the status quo; and
- (iv) Only responsibilities of 6 ministries/departments will be enhanced.

These recommendations ultimately legitimizes the excuses of 58.9% of Central Government machinery from fulfilling their responsibilities from development of Dalits and Adivasis who constitute 24.4% of population in the country. This is totally unconstitutional and undemocratic.

Through you Madam, I request the Government of India to implement the SCP and TSP Schemes in their present format for the larger interest of the people belonging to SCs and STs.